

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

20.

**CONT.A.(IBC)/03(MB) 2022  
IN C.P. (IB)/3992(MB)2018**

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.01.2023**

NAME OF THE PARTIES:

Xanadu Reality Pvt. Ltd.

Vs.

Atithi Builders And Constructors Pvt. Ltd.

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

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**ORDER**

The Court is convened through Video Conference.

1. Ms. Azraa Millwalla i/b Rashmikant and Partners, Ld. Counsel for the Operational Creditor present. None for the Respondent.
2. Counsel for the Operational Creditor submits that her senior who is to argue the matter is not available today due to his personal difficulty and seeks short adjournment. Adjournment granted.
3. List this matter for hearing on **15.03.2023**.

Sd/-

**PRABHAT KUMAR  
Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI  
Member (Judicial)**